

**NATIONAL CONSUMER DISPUTES REDRESSAL COMMISSION  
GOVERNMENT OF INDIA**

Telephone No. 24608718


Upphokta Nyay Bhawan  
'F' Block, GPO Complex,  
INA, New Delhi-110023

No.A-2/Listing/NCDRC/2020

23<sup>rd</sup> April, 2020

**OFFICE ORDER**

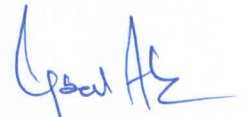
In continuation to this Commission's earlier Office Order of even number dated 24<sup>th</sup> March, 2020 and also in terms of the Order dated 23.03.2020 passed by the Hon'ble Supreme Court of India in *Suo Motu* Writ Petition (Civil) No.3/2020, Hon'ble President, National Consumer Disputes Redressal Commission is pleased to order that **the extension of Limitation period shall also be applicable to the filing of Written Version(s)/Written Statement(s)/Reply to be filed` by the Opposite Party after receipt of notice(s) issued upon admission of Complaint(s)** besides for filing Complaints, Appeals, Revision Petitions, Execution Applications, Execution Appeals, Review Applications and all other Miscellaneous Applications before the NCDRC shall stand extended with effect from 15.03.2020 till further orders.



(Iqbal Ahmed)  
Deputy Registrar

Copy to:-

1. Sr. PPS to Hon'ble President – for information
2. PSs to Hon'ble Members – with a request to bring the contents of the Office Order to the notice of the Hon'ble Members.
3. Office Order File
4. All concerned.



(Iqbal Ahmed)  
Deputy Registrar